

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3752
ANSWERED ON:13.02.2014
INTERLINKING OF RIVERS
Meghwal Shri Arjun Ram ;Ramshankar Dr.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether a Public Interest Litigation (PIL) regarding linking of rivers in the country is under consideration of the Supreme Court;
- (b) if so, the details thereof; and
- (c) the position of the Government in this regard as submitted before the Supreme Court?

Answer

THE HON'BLE MINISTER OF HEALTH & FAMILY WELFARE AND WATER RESOURCES (SHRI GHULAM NABI AZAD)

(a) to (c) No Madam, Supreme Court in its judgement dated 27.02.2012 has disposed off all application (including independent PIL) in Writ Petition (CIVIL) No. 512 of 2002 on Networking of Rivers (Interlinking of rivers) along with Writ Petition (Civil) No. 668 of 2002.